

**CBI Vs. Rakesh Sharma & Ors.
CC No. 37/2019**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI and Sh. Tushar Mahajan along with Sh. Sharan Mehta, Ld. Counsel(s) along with convict Satbir Singh and his surety Sh. Amarjeet Singh Sahni.

05.08.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Tushar Mahajan and Sh. Sharan Mehta, Ld. Counsel(s) along with convict Satbir Singh and his surety Sh. Amarjeet Singh Sahni.

The matter was proceeding at the stage of further proceedings awaiting further orders.

It is stated by Ld. Counsel(s) for the convict that the next date of hearing before the Hon'ble High Court is 28.08.2020.

In these circumstances, the bail bonds of the convict are accepted till the next date of hearing in terms of the order dated 08.01.2020 of the Hon'ble High Court.

Put up for further proceedings awaiting further orders on **04.09.2020**.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.



The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/05.08.2020

**CBI Vs. Ulhas Prabhakar and Anr.
CC No. 312/2019**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI and Sh. Vijay Aggarwal along with Sh. Mudit Jain and Sh. Yugant Sharma, Ld. Counsel(s) for (A-2).

05.08.2020 (At 12:30 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Vijay Aggarwal along with Sh. Mudit Jain and Sh. Yugant Sharma, Ld. Counsel(s) for (A-2).

Accused Ulhas Prabhakar (A-1) is present in JC along with Sh. Rajesh, Data Operator.

Accused Yogender Mittal (A-2) is present on bail.

The matter was proceeding at the stage of further cross-examination of PW6 / PE.

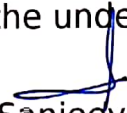
Put up for the purpose already fixed on **09.09.2020**.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/05.08.2020